Central Council (Amdt.) Bill

Indian Medicine

PROF. MADHU DANDAVATE: Sir. I introduce the Bill.

The motion was adopted

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

15.36 1/2 hrs.

INDIAN MEDICINE CENTRAL COUNCIL (AMENDMENT) BILL*

[English]

15.37 1/2 hrs.

CRIMINAL LAW AMENDMENT (REPEAL)

(Amendment of section 2, etc.)

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Medicine Central Council Act, 1970.

MR. DEPUTY-SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Indian Medicine Central Council Act, 1970."

> > The motion was adopted

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

15.37 hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

[English]

[English]

PROF. MADHU DANDAVATE: Sir, I beg to move for leave to introduce a Bill to repeal the Criminal Law Amendment Act, 1932.

MR. DEPUTY-SPEAKER; The question is:

> "That leave be granted to introduce a Bill to repeal the Criminal Law Amendment Act, 1932."

> > The motion was adopted

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER: Shri Haroobhai Mehta. Absent.

Shri Ramashray Prasad Singh. Absent.

Shri S.M. Guraddi, Absent.

(Omission of section 107 and 109)

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. DEPUTY-SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 31)

[English]

15.38 hrs.

SHRI SHARAD DIGHE (Bombay North Central): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

^{*}Published in Gazette of India extraordinary Part II, Section 2, dated 7.4.1989.